VERSUS BAR COUNCIL OF DELHI & ORS. Respondent(s) SLP(C) No. 22202/2024 (XIV) Petitioner(s) VERSUS Respondent(s)

Delhi] FOZIA RAHMAN Petitioner(s)

[Arising out of impugned final judgment and order dated 11-09-2024 in WP(C) No.10736/2024 passed by the High Court of Delhi at New

BAR COUNCIL OF DELHI & ANR.

IA NO.237099/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT WITH <u>C.A. No. 10496-10497/2024 (XIV-A)</u>

D.K. SHARMA & ORS.

ITEM NO.5

(FOR INTERVENTION APPLICATION ON IA 265648/2024 FOR CLARIFICATION/DIRECTION ON IA 265649/2024 IA No. 217680/2024 - APPROPRIATE ORDERS/DIRECTIONS IA No. 265649/2024 - CLARIFICATION/DIRECTION IA No. 182343/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 265648/2024 - INTERVENTION APPLICATION IA No. 217678/2024 - INTERVENTION/IMPLEADMENT)

ADITI CHAUDHARY

BAR COUNCIL OF DELHI & ORS.

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 212722/2024 FOR INTERVENTION APPLICATION ON IA 239533/2024 FOR INTERVENTION APPLICATION ON IA 257449/2024 FOR INTERVENTION APPLICATION ON IA 281294/2024 IA NO. 212722/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 281294/2024 - INTERVENTION APPLICATION IA No. 257449/2024 - INTERVENTION APPLICATION IA No. 239533/2024 - INTERVENTION APPLICATION)

Petition(s) for Special Leave to Appeal (C) No(s).24485/2024

VERSUS

COURT NO.3

SECTION XIV

Petitioner(s)

Respondent(s)

SLP(C) No. 23648/2024 (XIV)

SHOBHA GUPTA & ANR.

VERSUS

BAR COUNCIL OF DELHI & ORS.

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 231858/2024 FOR INTERVENTION APPLICATION ON IA 234406/2024 FOR INTERVENTION APPLICATION ON IA 258944/2024 FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 258945/2024 IA No. 258945/2024 - APPROPRIATE ORDERS/DIRECTIONS IA NO. 231858/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 258944/2024 - INTERVENTION APPLICATION IA No. 234406/2024 - INTERVENTION APPLICATION) Date : 19-12-2024 These matters were called on for hearing today. CORAM : HON'BLE MR. JUSTICE SURYA KANT HON'BLE MR. JUSTICE UJJAL BHUYAN For Petitioner(s) Dr. Adish C.Aggarwala, Sr.Adv. Mr. Satya Dev Singh, Adv. Mr. Rajbir Singh Takshak, Adv. Mr. Sandeep Lamba, Adv. Mrs. Avni Singh, Adv. Mr. P.V. Surendranath, Sr.Adv. Mr. Ravindra S. Garia, Adv. Ms. Pinky Anand, Sr.Adv. Ms. Shobha Gupta, Adv. Ms. Manasvi Negi, Adv. Ms. Simranjeet Kaur, Adv. Ms. Akshita Mishra, Adv. Ms. Sanskriti Shakuntla Gupta, Adv. Mr. Nayoleeka Purty, Adv. Mr. Samrat Pasricha, Adv. Mr. R.N. Gupta, Adv. Mr. Vishal Gupta, Adv. Ms. Geeta Luthra, Sr. Adv. Ms. Shobha Gupta, Sr. Adv. Ms. Fozia Rahman, Adv. Mr. Sikander A. Siddiqui, Adv. Mr. Aashish Kumar Sinha, Adv. Mr. Akhil Ranganathan, Adv. Mr. Anuj Singh, Adv. Ms. Rashmi Pandey Dixit, Adv. Ms. Seema Thapliyal, Adv.

Respondent(s)

Petitioner(s)

Ms. Ananya Roy, Adv. Ms. Aafreen, Adv. Ms. Puhumi Aditya, Adv. Ms. Zobia Rehman Khan, Adv. Ms. Maimuna Fatima, Adv. Ms. Injila, Adv. Ms. Shumaila Naaz, Adv. Mr. Firoj Ali, Adv. Ms. Garima Mishra, Adv. Mr. Dhriti Dewan, Adv. Mr. Kartikay Dixit, Adv. Mr. Khalid Arshad, Adv. Ms. Amita Saxena, Adv. Mr. Sounak Basu, Adv. Ms. Seema Khan, Adv. Mr. Tanveer A. Khan, Adv. Mr. Sameer, Adv. Ms. Amita Singh Kalkal, AOR Ms. Sunieta Ojha, AOR Ms. Talish Ray, Adv. Ms. Vasudha Priyansha, Adv. Ms. Aditi Chaudhary, Adv. Mr. Inzamam Khan, Adv. Mr. Sitwat Nabi, Adv. Ms. Harshita Singhal, Adv. Mr. Farheen Intekhab, Adv. Mr. Ap Siddiqui, Adv. Mr. Mohd Riyyan, Adv. Mr. D. K. Sharma, Adv. Mr. Syed Mehdi Imam, AOR Mr. Tabrez Ahmad, Adv. Mr. Ankur Sharma, Adv. Mr. Ronak Karanpuria, AOR For Respondent(s) Mr. Vijay Hansaria, Sr.Adv. Ms. Kavya J., Adv. Ms. Nandini Rai, Adv. Mr. Sandeep Sharma, Sr.Adv. Mr. Kailash Vasudev, Sr.Adv. Mr. Mohit Mathur, Sr. Adv. Mr. Jatan Singh, Sr. Adv. Mr. Sumit Misra, Adv. Mr. Shohit Chaudhry, AOR Mr. Harsh Gautam, Adv. Mr. Siddharth Tripathi, Adv. Mr. Nitesh Mehra, Adv.

Ms. Gayatri Puri, Adv. Mr. Inderbir Singh Alag, Sr. Adv. Mr. Nishant Anand, Adv. Mr. Rajat Manchanda, Adv. Mr. Dhan Mohan, Adv. Ms. Bandana Kaur Grover, Adv. Mr. Naginder Benipal, Adv. Mr. Sanjay Dewan, Sr. Adv. Mr. Amit Chadha,, Sr. Adv. Mr. Sandeep Sharma, Sr. Adv. Mr. Kailash Vasdev, Sr. Adv. Mr. Shyam Sharma, Adv. Mr. Ajay Agrawal, Adv. Mr. Rajiv Ranjan Dwivedi, AOR Mr. T. Singhdev,, Adv. Mr. Prateek Bhatia, AOR Mr. Rajesh Mishra, Adv. Ms. Anum Hussain, Adv. Mr. Tanishq Srivastava, Adv. Ms. Yamini Singh, Adv. Mr. Abhijit Chakravarty, Adv. Mr. Bhanu Gulati, Adv. Mr. Sourabh Kumar, Adv. Ms. Radhika Gautam, AOR Ms. Anjul Dwivedi, Adv. Mr. Mohd. Fuzail Khan , AOR Mr. Atmaram N.S. Nadkarni, Sr. Adv. Mr. Sachin Sharma, AOR Mr. Nitin Ahlawat, Adv. Mr. Dharmendra Basoya, Adv. Mr. Atul Kumar Sharma, Adv. Mr. Jagdeep Vats, Adv. Mr. Anil Kr Gulati, Adv. Ms. Nur Tandon, Adv. Mr. Kunal Jindia, Adv. Mr. Abhishek Kumar, Adv. Mr. Sandeep Jindal, AOR Mr. Om Prakash Vyas, Adv. Ms. Ambika Shukla, Adv. Ms. Sajal, Adv. Mr. Gautam Das, AOR Mr. P.K.Dash, Adv. Mr. Abanikanta Sahu, Adv. Mr. Dhirendra Kumar Jha, Adv. Mr. Tarun Kant Samantaray, Adv.

Mr. Kumar Pal, Adv. Mr. Santosh Rout, Adv. Mr. Rajendra Singh Chauhan, Adv. Ms. Vandana Miglani, Adv. Ms. Smita Samantaray, Adv. Ms. Monika Chauhan, Adv. Mr. Tarunkant Samantaray, Adv. Mr. Himanshu Shekhar, AOR Mr. Parth Shekhar, Adv. Mr. Shubham Singh, Adv. Mr. Jitender Khurana, Adv. Mr. Darshan Chandrakant Siddarkar, Adv. Dr. Ratpal Singh Tanwar, Adv. Mr. Shalini Satyanaryan, Adv. Mr. Maheswaram Yadava Reddy, Adv. Mr. Ninad Laud, Adv. Mr. Pankaj Kumar Singh, Adv. Mr. Pawan Kumar Shukla, Adv. Mrs. Vatsala Tripathi, Adv. Mr. Krishna Prakash Dubey, Adv. Mr. Shashank Singh, AOR Mr. Siddharth Mridul, Sr. Adv. Mr. Vijay Hansaria, Sr. Adv. Mr. Puneet Dhawan, AOR Mr. Sanjay Sarin, Adv. Mr. Tarun Rana, Adv. Mr. Rajiv Tehlan, Adv. Mr. D D Sharma, Adv. Mr. Avnish Rana, Adv. Mr. Sunny Pandey, Adv. Mr. Waseem Akram, Adv. Mr. Anand Singh, Adv. Mr. Anish Singh, Adv. Mr. Shivam Verma, Adv. Ms. Cherish Gujral, Adv. Mr. Palash Singh, Adv. Mr. Sunil Sharma, Adv. Mr. P V Surendranath, Sr. Adv. Mr. Ravindra S. Garia, AOR Mr. Manoj Selvaraj, Adv. Mr. Sawan Kumar Shukla, Adv. Mr. Vipin Kumar Mishra, Adv. Mr. Shashank Singh, Adv. Ms. Astha Gupta, Adv. Mr. Dhananjay Bhattacharya, Adv. Mr. G Sriniwas Reddy, Adv.

Mr. Gautam Das, AOR

Mr. P.K. Dash, Adv. Mr. Abanikanta Sahu, Adv. Mr. Dhirendra Kumar Jha, Adv. Mr. Tarun Kant Samantaray, Adv. Mr. Kumar Pal, Adv. Mr. Santosh Rout, Adv. Mr. Rajendra Singh Chauhan, Adv. Ms. Vandana Miglani, Adv. Ms. Smita Samantaray, Adv. Ms. Monika Chauhan, Adv. Mr. Tarunkant Samantaray, Adv. Mr. Shoeb Shakeel, Adv. Mr. Sahim Khan, Adv. Mr. Pradeep Mohod, Adv. Mrs. Vemula Roopa Dimple, Adv. Mr. Vijay Kumar, Adv. Mr. Keshav Dev, Adv. Mr. Jitender Khurana, Adv. Mr. Vaibhav Agarwal, Adv. Ms. Gursheen Kaur, Adv. Mr. Chand Qureshi, AOR Mr. Sunil Kumar, Adv. Mr. Shrey Ravi Dambhare, AOR Mr. Swapnil A. Walde, Adv. Ms. Monika Singh, Adv. Mr. Sunil Roy, Adv. Mr. Sanjeev Kumar, Adv. Mr. Siddharth Mridul, Sr. Adv. Mr. Piyush Beriwal, AOR Mr. Neeraj, Adv. Mr. Kushagra Kumar Kansal, Adv. Mr. Vedansh Anand, Adv. Mr. Yash Tyagi, Adv. Ms. Aisha Singh, Adv. Ms. Disha Choudhary, Adv. Mr. Mohit Joshi, Adv. Mr. Sandip Munian, Adv. Ms. Jyotsna Vyas, Adv. Mr. Ashok Kumar Panigrahi, Adv. Mr. Avinish Kumar Saurabh, Adv. Mr. Ajit Pravin Wagh, AOR Mr. Viniod Chauhan, Adv. Mr. Abhinav Anand, Adv.

UPON hearing the counsel the Court made the following O R D E R

<u>SLP(C)No.24485/2024, SLP(C)No.22202/2024 and SLP(C)No.23648/2024</u>

1. Heard learned Senior Counsels and other learned counsels representing the petitioners, Delhi High Court Bar Association and various District Bar Associations in the NCT of Delhi. Their valuable suggestions along with the alternative options given by them, have been put across for due consideration by the members of the Bar. All of them have very fairly agreed to explore suitable amendments in the existing structure of the Governing Bodies of the High Court and the District Bar Associations.

2. During the course of hearing, it was emphasised that the restructuring of the Governing Bodies of the Delhi High Court Bar Association and the District Bar Associations of NCT of Delhi, may be initiated as a pilot project and eventually it can serve as a model to be followed on a pan-India basis, subject to, however, such modifications as may be necessitated keeping in view the prevailing local conditions.

3. It is also broadly agreed amongst all the Senior Advocates/Advocates, who are present in Court that the interim arrangement made hereinafter, may be on experimental basis for this year on the same analogy as was followed by this Court vide order dated 02.05.2024, in the case titled `Supreme Court Bar Association vs. <u>B.D. Kaushik'</u>.

4. Consequently, the following interim directions are issued:

There shall be only one post of Treasurer, as (i) it alreadv exists in the Delhi High Court Bar Association. The said post of Treasurer is earmarked exclusively for women candidates, the in ensuing elections.

(ii) 0ne post of the members of the Executive Committee, who are to be elected from amongst the Senior Designated Advocates, shall also be earmarked exclusively for the women Senior Advocates.

(iii) In the next category of those who are to be elected from amongst Advocates having 25 years of practice, one such post of Executive Member too shall be earmarked exclusively for women candidates.

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(iv) The election of the High Court Bar Association shall be held on the scheduled date.

Adverting to various District Bar Associations in the NCT 5. of Delhi, it is directed that in each and every District Bar Association, the post of Treasurer shall be earmarked only for women candidates of that Bar Association. Since the strength of the members of the Executive Committee/Governing Body of the District Bar Associations vary from Bar to Bar, it is directed that 30% of posts of Executive Members (including the posts already the reserved) shall be earmarked in each District Bar Association for the women candidates having at least 10 years practice to their credit. The directions issued with respect to the composition of Executive Committees of District Bar Associations is also on experimental basis and may vary in future after consideration of the suggestions received from the Members of the Bar. The elections of the District Bar Associations in the NCT of Delhi shall also be held as per the scheduled dates.

6. Mr. Siddharth Mridul, Senior Advocate is requested to assist the Court as an *amicus curiae*. The Members of the Bar are requested to submit their suggestions to him on his following e-mail address:

sidharth.mridul@gmail.com

7. We request Mr. Mridul to collect the relevant information and data from all the High Courts' Bar Associations of the country and submit his suggestions after due consultation with the Members of the Delhi High Court Bar Association, other High Court Bar Associations and the District Bar Associations.

8. Mr. Puneet Dhawan, Advocate-on-Record and Ms. Sanskriti
Shakuntala Gupta, Advocate shall assist Mr. Siddharth Mridual,
Senior Advocate to collect, colate and compile the information.
9. List on 03.02.2025.

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1. Detag.

2. As per the Office Report, service in I.A. Nos.217680/2024 and 217678/2024 is inconclusive.

3. Let fresh dasti notice be issued, returnable on 20.01.2025.

4. In case the office-bearers of the NGT Bar Association express reluctance in acceptance of notice, the Registrar of the Tribunal is directed to effect service on such office-bearers, to enable them to enter appearance on the date fixed.

(SATISH KUMAR YADAV) ADDITIONAL REGISTRAR (ANU BHALLA) COURT MASTER